

MOST URGENT

HIGH COURT OF HIMACHAL PRADESH SHIMLA.

No. HHC/VIG/MISC.INSTRUCTIONS/- 8679

Dated: Shimla, 21st April, 2017

From

The Registrar (Vigilance),
High Court of Himachal Pradesh,
Shimla 171 001.

To

All the Judicial Officers (by name)
in Himachal Pradesh.

Sub: **Action Plan 2017-18 for reducing pendency of five years old cases, cases of under trial prisoners and other priority cases.**

Sir,

In order to reduce pendency of five years old cases, cases of under trial prisoners and other priority cases in the State of Himachal Pradesh, an Action Plan 2017-18 is being implemented.

I have been directed to request you to dispose of the cases which are more than 10 years old as on 1.1.2017 by 30.9.2017, more than 5 years old as on 1.1.2017 by 31.3.2018. Besides, all the Judicial Officers should put in their best efforts to dispose of targeted under trial cases within targeted period and in case of inability to dispose of the same within stipulated period, reasons thereof be furnished and further minimum extension of time be sought in respect of those cases from the Hon'ble High Court of Himachal Pradesh.

Further, priority in expeditious disposal be accorded to the cases concerning offences against women, children, marginalized

